

been prepared by the State Government and submitted to the Central Government for the release of requisite funds;

(b) if so, the details thereof; and

(c) which are the specific projects identified by the State for which Government propose to release financial assistance during 1998-99 with details of each project?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF TOURISM (SHRI MADAN LAL KHURANA): (a) and (b) The Government of Gujarat has prepared and action plan for the development of tourism in the State. The projects in the Action Plan will involve resources of Central and State Governments, the Financial Institutions and the private sector. Financial assistance is provided by the Department of Tourism for specific projects received from the State Governments as per the schemes and guidelines of the Department. During 1997-98, the Department of Tourism sanctioned Rs. 111.84 lakhs for the implementation of 7 projects in the State of Gujarat.

(c) Financial assistance is provided each year on the basis of projects prioritised in consultation with the State Government and specific proposals received, and the projects of implementation of earlier sanctioned projects. Projects for 1998-99 have not been identified.

Development of Pilgrim Spots

126. SHRI JANARDHANA POOJARY: Will the Minister of TOURISM be pleased to state:

(a) whether any proposal is under Government's consideration to develop pilgrim spots as major tourist attraction;

(b) if so, the names of such spots to be developed in south especially in Karnataka; and

(c) the details of the development to be undertaken?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF TOURISM (SHRI MADAN LAL KHURANA): (a) to (c) The Department has a scheme under which funds are provided through the State Govts. for development of Pilgrim places as identified by the respective trusts/agencies.

Identification of pilgrim centres for development is a continuous process and the Department has identified Gulbarga and Sringeri as pilgrim places in Karnataka for development. On the State Government's detailed project proposals, central financial assistance is sanctioned for the development of the pilgrim centre.

Development of Tourism in Madhya Pradesh and Rajasthan

127. SHRI GOVINDRAM MIRI: Will the Minister of TOURISM be pleased to State:

(a) What are the details of the projects and assistance sanctioned, extended to Madhya Pradesh and Rajasthan for development of Tourism during the preceding five years;

(b) what have been the achievement levels in each case; and

(c) what are the details of such projects etc., contemplated for the purpose in Ninth plan-period?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF TOURISM (SHRI MADAN LAL KHURANA): (a) and (b) The Department of Tourism, Government of India sanctioned an amount of Rs. 161.05 lakhs for the implementation of 15 projects in Madhya Pradesh, during the last four years. Out of these projects two have been completed. In the case of Rajasthan Rs. 1302.14 lakhs has been sanctioned for the implementation of 71 projects during the preceding five years. Out of these projects 18 have been completed. The amount sanctioned to Madhya Pradesh during the last five years is comparatively

less due to non-implementation of several projects sanctioned earlier and non-receipt of proposals from the State Government.

(c) Financial assistance is provided each years on the basis of specific proposals received from the State Governments and the progress of implementation of the earlier sanctioned projects.

12.00 NOON

PAPERS LAID ON THE TABLE

Statement showing the Bills passed by the Houses of Parliament during the Hundred and Eighty-third Session of Rajya Sabha and assented to by the President.

SECRETARY-GENERAL: Sir, I beg to lay on the Table a statement (in English and Hindi) showing the Bills passed by the Houses of Parliament during the Hundred and Eighty-third Session of the Rajya Sabha and assented to by the President.

[Placed in library see No. LT-207/A/98]

I. Notification of Ministry of Home Affairs.

II. Report and Accounts (1995-96) of National Foundation for Communal Harmony, New Delhi and related papers.

गृह मंत्री (श्री लालकृष्ण आडवाणी): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:—

I. साज-समान के नवीकरण के लिए राज्यपालों के भेजे से संबंधित अनुसूची I के मामले में राज्यपाल (भते और विशेषाधिकार) नियम, 1995 का शुद्धि पत्र प्रकाशित करने वाली गृह मंत्रालय की अधिसूचना सां. कां. निं. सं. 166 (अ) दिनांक 1 अप्रैल, 1998 की एक प्रति (अंग्रेजी तथा हिन्दी में)।

[पुस्तकालय में रखी गयी। देखिये सं. एल०टी-152/98]

II. निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में):—

- (i) 1995-96 के वर्ष के लिए नेशनल फाउंडेशन फॉर कम्युनल हार्मोनी, नई दिल्ली का वार्षिक

प्रतिवेदन और लेखे, लेखाओं पर लेखापरीक्षकों के प्रतिवेदन सहित।

- (ii) उपर्युक्त प्रतिवेदन को स्वीकार करते हुए सरकार द्वारा विवरण।

- (iii) ऊपर (i) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारणों को दर्शाने वाला विवरण।

[पुस्तकालय में रखी गयी। देखिये सं. एल०टी-274/98]

Ordinances Promulgated by the President during the month of April 1998

THE MINISTRY OF STATE OF THE MINISTRY OF COAL (SHRI DILIP RAY): Sir, I lay on the Table, under sub-clause (a) of clause (2) of article 123 of the Constitution, a copy each (in English and Hindi) of the following Ordinances:—

- (1) The Finance (Amendment) Ordinance, 1998 (No. 5 of 1998), promulgated by the President on the 21st April, 1998.

[Placed in library, see No. LT-154/98]

- (2) The Lotteries (Regulation) Ordinance 1998 (No. 6 of 1998), promulgated by the President on the 23rd April, 1998.

[Placed in library, see No. LT-154/98]

- (3) The Merchant Shipping (Amendment) Ordinance, 1998 (No. 7 of 1998), promulgated by the President on the 23rd April, 1998.

[Placed in library, see No. LT-156/98]

- (4) The Employees Provident Funds and Miscellaneous Provisions (Amendment) Ordinance, 1998 (No. 8 of 1998), promulgated by the President on the 23rd April, 1998.

[Placed in library, see No. LT-157/98]